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Central Administrative Tribunal, Principal Bench

Original Application No.592 of 2000

New Delhi, this the 17th day of April, 2000

Hon'ble Mr. S. R. Adige, Vice Chairman(A)
Hon'ble Mr. Kuldip Singh, Member (J)

Shri Tejpal Singh, UDC
S/o Shri Dharam Singh
Village Payala, P.O. Asawati,
Tehsil Ballabgarh,
District Faridabad (Haryana). - Applicant

(By Advocate - Shri Naresh Kaushik)

Versus

1. The Central Provident Fund Commissioner,
Nehru Place,
New Delhi-110 019.
2. Employees' Provident Fund Organisation
through Regional Provident Fund
Commissioner,
Regional Office Haryana,
Bhavishya Nidhi Bhawan, Sector-15A,
Faridabad-121007
(Haryana). - Respondents

O R D E R (ORAL)

By Hon'ble Mr. S. R. Adige, Vice Chairman(A)

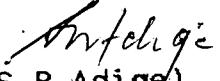
1. Applicant impugns disciplinary authority's order dated 16.2.99 (Annexure 1) removing him from service.
2. We have heard applicant's counsel Shri Naresh Kaushik, who points out that applicant's appeal dated 4.5.99 (Annexure 8) against the aforesaid removal order has not yet been disposed of by respondents.
3. If these submissions are correct, this OA is disposed of at the admission stage itself, with a direction to respondents to dispose of the aforesaid appeal dated 4.5.99 in accordance with rules and

instructions on the subject, under intimation to the applicant within 3 months from the date of receipt of a copy of this order.

4. If any grievance still survives, it will be open to the applicant after exhausting any further statutory remedies, if any, to agitate his grievance, through appropriate original proceedings in accordance with law, if so advised.

5. Let a copy of the OA be enclosed along with this order.


(Kuldip Singh)
Member(J)


(S.R. Adige)
Vice Chairman(A)

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